

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 252 OF 2016 IN DFR NO. 1086 OF 2016 &  
IA NO. 433 OF 2016**

**Dated: 9<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Aravali Power Company Pvt. Ltd. .... Appellant (s)  
Vs.  
Haryana Power Purchase Centre & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan

**ORDER**

**IA NO. 252 OF 2016  
(*Appl. for condonation of delay*)**

All the respondents have been served and affidavit of service is filed. However, nobody is representing the respondents.

There is 283 days delay in filing this appeal. In this application, the appellant prays that the delay may be condoned.

On a perusal of the application, it appears that the appellant was prosecuting the Review Petition, hence there is delay. In view of this explanation offered by the appellant, we are of the opinion that the delay deserves to be condoned. Hence, the delay is condoned. Application is disposed of.

**IA NO. 433 OF 2016**  
*(Appl. for filing Addl. Documents)*

Issue notice to the respondents returnable on 23.08.2016. Dasti, in addition, is permitted.

Registry is directed to number the appeal and list this application along with the appeal on **23.08.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**